

[3418]

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**MONDAY, THE SECOND DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1131 OF 2024

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 02/05/2024 in W.P. No. 11337 of 2024 on the file of the High Court.

Between:

Suvama Srinivas, S/o. Chandrasekhar Rao, Aged 58 Years, Occ. Retired Engineer, R/o. H No. 4-1, Penjerikatta, Manthani, Peddapalli District - 501584.

...APPELLANT

AND

1. Devalla Ashok Kumar, S/o. Devalla Mahadev, Aged 60 Years, Occ. Business, R/o. H No. 10-4, Manthani, Peddapalli Dist.
2. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
3. The District Collector, Peddapalli District.
4. The Additional District Collector, Peddapalli District.
5. The Revenue Divisional Officer, Manthani Revenue District, Peddapalli District.
6. The Tahsildar, Manthani Mandal, Peddapalli District.

...RESPONDENTS

IA NO: 3 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay

all further proceeding including operation of the order dated 02/05/2024 in WP No. 11337 OF 2024.

**Counsel for the Appellant : SRI B.MAYUR REDDY, Sr.Counsel,
rep., SRI SAINI ARAVIND**

**Counsel for the Respondent No.1 : SRI Y.SRINIVASA MURTHY, Sr.Counsel,
rep., SRI M.V.B.S.NARASIMHA ANUDEEP**

**Counsel for the Respondent No.2to6 : SRI E.RAMESH CHANDRA GOUD,
GP FOR REVENUE**

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1131 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B.Mayur Reddy, learned Senior Counsel representing Mr. Saini Aravind, learned counsel for the appellant.

Mr. Y.Srinivasa Murthy, learned Senior Counsel representing Mr. M.V.B.S.Narasimha Anudeep, learned counsel for respondent No.1.

Mr. E.Ramesh Chandra Goud, learned Government Pleader for Revenue for respondent Nos.2 to 6.

2. This intra court appeal is filed against an order dated 02.05.2024 passed by learned Single Judge in W.P.No.11337 of 2024, by which writ petition preferred by respondent No.1 was disposed of with the liberty to respondent No.1 to submit a fresh representation to the authorities within a period of two weeks and the authorities were directed to decide the same within a period of eight weeks thereafter. Learned Single Judge further directed the

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authorities not to make any payment to either party till decision on representation.

3. Being aggrieved, the appellant had filed a writ appeal mainly on the ground that no notice was issued to him before passing the impugned order.

4. Learned Senior Counsel for respondent No.1 submits that in pursuance of the aforesaid order, respondent No.1 had submitted a representation, which has been rejected on 18.09.2024.

5. The aforesaid submission is placed on record.

6. In view of aforesaid, nothing survives for adjudication in this appeal. Accordingly, same is disposed of as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

SD/-K.SHYLESHI
DEPUTY REGISTRAR

SECTION OFFICER

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To,

1. One CC to SRI SAINI ARAVIND Advocate [OPUC]
2. One CC to SRI M.V.B.S.NARASIMHA ANUDEEP, Advocate. [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at Hyderabad. [OUT]
4. Two CD Copies.

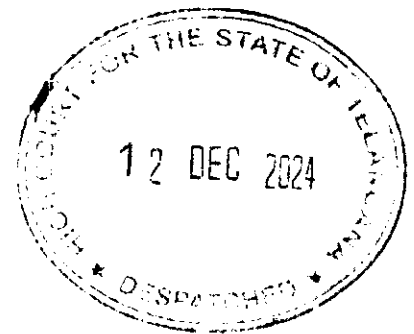
BSK/BSK

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HIGH COURT

**HCJ
&
JSR,J**

DATED:02/12/2024



JUDGMENT

WA.No.1131 of 2024

**DISPOSING OF THE WRIT APPEAL
AS INFRUCTUOUS
WITHOUT COSTS**

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